

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

O.A.NO. 539/91

The Bombay Customs Group 'D'
Officers Association through
its President & 2 ors.

..Applicants

v/s

Union of India & 3 ors.

..Respondents.

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri R. Rangarajan, Member(A)

Appearance:

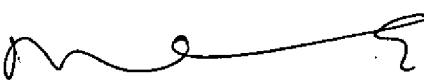
Mr. S.R. Atre
Counsel for the applicants
Mr. S S Karkera for Mr. P.M. Pradhan
Counsel for the respondents Nos. 1 to 3
Ms. Sonu Tandon for Mr. K.A. Rane
Counsel for Respondent no.4

ORAL JUDGEMENT:
(Per: M.S.Deshpande, Vice Chairman)

DATED: 1.9.1994

Heard the counsel. Shri Atre, learned counsel for the applicants states that in view of the circular dated 21st October 1993 on which the respondents rely, the cadre to which the applicant belongs has been excluded from the constitution of the air pool, and therefore the application has become infructuous.

The O.A. is withdrawn as infructuous.


(R.Rangarajan)
Member(A)


(M.S.Deshpande)
Vice Chairman